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Government of India
Ministry of Finance
(Department of Revenue)

New Delhi, the 7th July, 1978.

NOTIFICATION
INCOME TAX

No. 2392 (F.No. 404/101/78-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri Kewal Krishan being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Kewal Krishan takes over charge as Tax Recovery Officer.

sd/-
(H. Venkataraman)
Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

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Deputy Secretary to the Government of India

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AUTHORISED FOR ISSUE:

D. S. Srinivastava